

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III
URGENT MATTERS

3. I.A. 1041/2021
IN
C.P. 4035/MB/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.05.2021**

NAME OF THE PARTIES: Yogesh Ahuja
V/s
Govinda Industries Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The matter is taken up through virtual hearing (VC).

The above matter is listed on board on the precipe moved by the applicant.

I.A. 1041/2021

Mr. Kunal Chheda, counsel for the petitioner, Mr. Rushab Thacker are present.

The above I.A. No. 1041/2021 is filed by the RP for urgent listing of the main Company Petition No. 4035/2019 for the purpose of withdrawing the main company petition in view of the settlement entered into between the parties even before constituting CoC by the RP. Accordingly, the above I.A. No. 1041/2021 is allowed and the matter is taken up for hearing.

C.P. 4035/2019

The counsel appearing for RP filed withdrawal memo for withdrawing the above company petition along with section 12(A) r/w. regulation 13(A) IBBI. The same is taken on record. Accordingly, the above company petition stands disposed of as withdrawn.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)